

**IN THE COURT OF SH. AJAY GULATI  
SPECIAL JUDGE (PC ACT), CBI-12,  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

**CC No. 276/2019  
CBI Vs. Rajesh Karnatak & Ors.**

**29.09.2020**

Present:- None for the CBI.  
Ms. Vaibhavi Sharma, Ld. Counsel for A2.  
Sh. H. K. Sharma, Ld. Counsel for A3 & A4.  
None for A1.

Proceedings have been taken up through video conference.

The matter is at the stage of addressing arguments on Charge. However, it has been informed by the Reader of the Court that Ld. PP for the CBI Shri Vivek Shrivastava who has to initiate the arguments, has been found positive of Covid-19 and is home quarantined since 22.9.2020.

In the circumstances, the matter is adjourned to 14.10.2020 for arguments on the point of Charge.

Earlier, Shri H. K. Sharma, Ld. Counsel for A3 & A4 had expressed his unwillingness to argue the matter through Video Conference as voluminous record is to be shown to the court at the time of addressing arguments. However, today he states that he is ready to address arguments either ways i.e. either physically or virtually.

Electronic notice (through Whatsapp & e-mail) be issued to the Ld. PP for the CBI as also to Ld. Counsel for A1 for the next date of hearing.

Put up for further proceedings on 14.10.2020, to be taken up through video conference in case regular physical functioning of the district courts does not resume by the next date of hearing.

**( AJAY GULATI )  
Spl. Judge (PC Act), CBI-12  
RADCC/New Delhi/29.09.2020**